

Court No. 3.

CENTRAL ADMINISTRATIVE TRIBUNAL, NEW DELHI.

Registration (O.A.) No. 1588 of 1988

Mandeo Barraik Applicant.

Versus

Union of India & others Respondents.

Hon'ble K.S. Puttaswamy, V.C.
Hon'ble Ajay Johri, A.M.

(Delivered by Hon. K.S. Puttaswamy, V.C.)

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 (Act).

2. The applicant, who is at present working as Compositor Grade I, apprehends that respondent no.3 is likely to be promoted as Section Holder over him ignoring his legitimate rights. As yet no favourable order in favour of respondent no.3 or adverse order against the applicant has been made. Even before the authorities have made an order in favour of respondent no.3 or an adverse order against the applicant, he appears to have made a representation on 19.9.1987 (Annexure 'I' to the original application). We are informed by Sri K.L. Budhiraja, learned counsel for the applicant, that that representation has not so far been considered. We have no reason to disbelieve the same. But the fact remains that the competent officer has not made any order adverse to the applicant or in favour of respondent no.3. If that is so, we see no justification to interfere at this stage.

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approaching this Tribunal as and when adverse order is made against the applicant or a favourable order is made in favour of respondent no.3.

Q.E.D.
MEMBER (A).

H.S. Bhattacharya
VICE-CHAIRMAN.

Dated: October 11, 1988.

PG.